

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/S

ORDER SHEET

O. APPLICATION NO. 248 OF 2002

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

03.12.2002


Mr. J. K. Mishra counsel for the applicant.

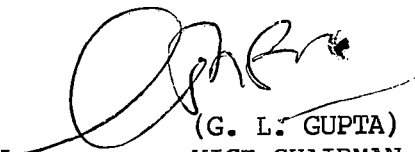
In this application, applicant has challenged the order of dismissal dated 20.05.2002 (Annexure A-1).

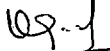
It is noticed that the applicant has not availed of the remedy available in the rules. He could prefer appeal against the order of dismissal.

Learned counsel for the applicant says that he may be permitted to withdraw this OA and to prefer appeal against the order of penalty. He prays that a direction be given to the Appellate Authority to entertain the appeal without raising objection of limitation.

Having considered the submissions made by learned counsel for the applicant, this OA is dismissed as withdrawn. The applicant may prefer an appeal against the order of dismissal within a period of four weeks from today. The Appellate Authority shall decide the appeal on merits without raising objection of limitation. No order as to costs.


(A. P. NAGRATH)
MEMBER (A)


(G. L. GUPTA)
VICE CHAIRMAN

Part II and III destroyed
in my presence on 21.12.07
under the supervision of
section officer () as per
order dated 14.11.07

Section officer (Record)

Recd. to
Respondents
via memo
4-1
05-12-02